

NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION No. 168/ 2023/EZ

(Dilip Nath -Versus- Principal Chief Conservator of Forest (PCCF), Assam
and Others

I N D E X

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Filed by:

Santanu Bora, Advocate

E mail: advocatesbora@gmail.com

Ph. No. 9864176825

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

Original Application No. 168 of 2023/EZ

IN THE MATTER OF:

Dilip Nath

.....**APPLICANT**

-Versus-

The Principal Chief Conservator of
Forest and others

.....**RESPONDENTS**

**AFFIDAVIT ON BEHALF OF THE PRINCIPAL CHIEF
CONSERVATOR OF FOREST (RESPONDENT No.1)**

I, Shri. Rajpal Singh, son of Shri Shyam Lal, aged about 59 years, residing at Panjabari, Guwahati -37 , in the district of Kamrup (Metro) , Assam do hereby solemnly affirm and state as follows: -

1. That I am the Principal Chief Conservator of Forests & Head of Forest Force, Assam and arrayed as respondent



Rajpal Singh
Principal Chief Conservator of Forest &
Head of Forest Force, Assam

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NABASISH CHAKRABARTY
NOTARY Govt. of Assam
Regd. No. KAM - 06
Panbazer, Guwahati - 781001

15 JUN 2024

No. 1 in the instant Original Application. As such, I am fully conversant with the facts and circumstances of the case.

2. That I have received the copy of the above-mentioned Original Application, have gone through the same and understood the contents made therein.

3. That having perused the orders and directions passed by the Hon'ble National Green Tribunal, EZ Bench on 02.05.2024. The answering deponent has filed this instant affidavit.

4. That answering deponent will traverse only through those portions which are relevant for the present purpose, as well as for which the clarifications are sought for.

5. That the answering deponent as regard to the observation made in paragraph 1 of the order of dated 02.05.24 passed by the Hon'ble National Green Tribunal/ EZ, states that, that action was initiated by Forest Department officials regarding schools functioning in the Charduar Reserve Forest and Sonai Rupai Wildlife Sanctuary without any forest clearance. The answering deponent begs to state that, the Forest Department, through the Divisional Forest Officer, Sonitpur West

Rajpal Singh

Principal Chief Conservator of Forest &
Head of Forest Force, Assam

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15 JUL 2024



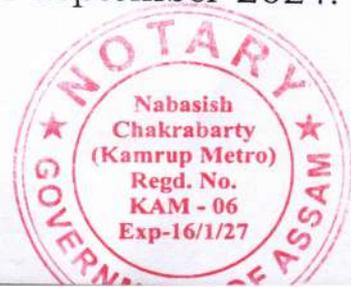
Division and the Divisional Forest Officer, Western Assam Wildlife Division, have issued notices dated 29.06.24 to the District Mission Coordinator, SSA, Sonitpur under Section 15(1) of the Van (Sanrakshan Evam Samvardhan) Rules 2023.

The answering deponent states that, there are 68 (Sixty Eight) numbers of schools inside Charduar RF & Sonai Rupai WLS, all of which are Lower Primary (LP) schools. Since more than 3000 young pupils, studying in classes 1 to 5, are involved, immediately vacating the schools would seriously impair the educational growth of these young minds. That considering the young age of the children, it is submitted before the Hon'ble Tribunal that unless families are rehabilitated out of the Sonai Rupai WLS/Charduar RF, children's education should not be disturbed as requested by the District Mission Coordinator, SSA, Sonitpur.

That in light of the above stated facts, the Forest Department has been directed to prepare a comprehensive resettlement and rehabilitation plan for the encroachers in the Nameri National Park - Sonai Rupai Wildlife Sanctuary landscape. The department will submit the draft plan within three months, by the last week of September 2024.

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Rajpal Singh

Principal Chief Conservator of Forest &
 Head of Forest Force, Assam

Furthermore, the DFO, Sonitpur West Division, and the DFO, Western Assam Wildlife Division have been asked to carry out a comprehensive survey of the encroachments in coordination with the DC Sonitpur before submitting the draft plan.

Rajpal Singh

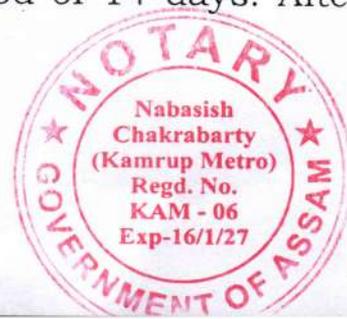
Principal Chief Conservator of Forest &
Head of Forest Force, Assam

A copy of notices dated 29.06.24 are annexed herewith as **Annexures-1** and **2**, respectively and the District Mission Coordinator's letter is annexed as **Annexure- 2 A**.

6. That the answering deponent as regard to the observation made in paragraph 1 of the order of dated 02.05.24 passed by the Hon'ble National Green Tribunal/ EZ, states that enquire has been imitated regarding construction of a sluice gate at the Siloni River without the necessary permissions, which is in violation of the Forest (Conservation) Act, 1980. In this regard, the answering deponent states that the DFO, Sonitpur West Division, has issued a notice dated 29.06.24 to the Executive Engineer, Udalguri-Mazbat Irrigation Division, Udalguri (Bodoland Territorial Region), with a notice period of 14 days. After

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this period, an official complaint will be filed under Section 15(1) of the Van (Sanrakshan Evam Samvardhan) Rules 2023 against the authorities of the division for constructing a sluice gate at the Siloni River within the Charduar Reserve Forest. The answering deponent further submits that all further work related to construction has been stopped by the DFO, Sonitpur West Division.

Rajpal Singh

Principal Chief Conservator of Forest &
Head of Forest Force, Assam

A copy of the notice dated 29.06.24 is annexed herewith and marked as **Annexure-3**.

7. That the answering deponent as regard to the observation of the order of dated 02.05.24 passed by the Hon'ble National Green Tribunal/ EZ, regarding tea garden set up by one Shri Jay Ram Rabha within Charduar RF in violation of the Forest (Conservation) Act, 1980. The answering deponent states that the said tea garden has already been removed / uprooted. If any other tea gardens are found within the limits of Sonai Rupai WLS/Charduar RF, shall also be removed / uprooted promptly. All such areas that are freed of tea gardens shall be immediately planted with forestry species within the months of July – August 2024.

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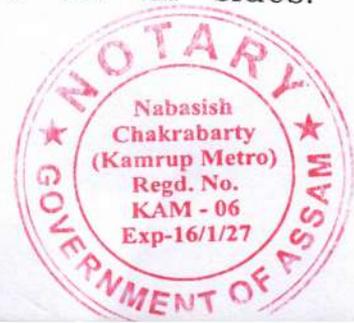
Photographs of the above said removing / uprooting are annexed herewith in **Annexure - 4.**

8. That the answering deponent as regard to the observation in paragraph 5 of the order of dated 02.05.24 passed by the Hon'ble National Green Tribunal/ EZ, enquired about the construction of a 5 km long road within Sonai Rupai Wildlife Sanctuary in violation of both the Wildlife (Protection) Act, 1972, and the Forest (Conservation) Act, 1980, and had sought for the removal of the road and restoration of the forest on the said stretch.

In this regard, the answering deponent states that, the DFO Sonitpur West Division and DFO, Western Assam Wildlife Division have served a 14-day notice to the PWD Naduar and Rangapara Territorial Road Division, Tezpur. Be it mentioned that, after this period, an official complaint under Section 15(1) of the Van (Sanrakshan Evam Samvardhan) Rules 2023 will be filed. That action will be taken against the responsible persons, including the officials and staff of the said Road Division, the answering deponent states that road is 5 km inside the Sonai Rupai WLS, is surrounded by encroachment on all sides.

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Rajpal Singh
 Principal Chief Conservator of Forest &
 Head of Forest Force, Assam

Therefore, dismantling the road and planting saplings in its place does not appear to be a prudent and viable option at present, as it would be very difficult to maintain a 5 km North-South column of saplings without necessary protection.

The answering deponent further states and reiterates that, the Forest Department has been directed to prepare a comprehensive resettlement and rehabilitation plan for the encroachers in the Nameri National Park - Sonai Rupai Wildlife Sanctuary landscape. The department will submit the draft plan within three months, by the last week of September 2024. Furthermore, the DFO, Sonitpur West Division, and the DFO, Western Assam Wildlife Division have been asked to carry out a comprehensive survey of the encroachments in coordination with the DC, Sonitpur before submitting the draft plan.

Rajpal Singh

Principal Chief Conservator of Forest &
Head of Forest Force, Assam



Copies of the notices dated 29.06.24 are annexed herewith and marked as **Annexure-5** and **6**

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9. That the answering deponent as regard to the observation in paragraph 7 of the order of dated 02.05.24 passed by the Hon'ble National Green Tribunal/ EZ, which dwells upon the setting up of polling stations under the 71 Dhekiajuli, 74 Rangapara, and 75 Sootea Legislative Assembly Constituencies, the answering deponent states that voting is a constitutional right, and setting up polling booths does not violate the Forest Conservation Act, as these booths were temporarily set up in existing school infrastructure only.

Rajpal Singh

Principal Chief Conservator of Forest &
Head of Forest Force, Assam

Furthermore, the answering respondent states that, the DFO, Western Assam Wildlife Division, vide letter being memo no: -B/WAWL/FCA/Encroachment/2024/1140 dated 29.06.2024, requested the DC, Sonitpur to shift all polling booths outside the SRWLS for the upcoming elections.



A copy of the letter/notice dated 29.06.24 and 14.08.13 are enclosed herewith and marked as **Annexure-7**

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10. That the answering deponent as regard to the observation in paragraph 8 of the order of dated 02.05.24 passed by the Hon'ble National Green Tribunal/ EZ, seeking clarifications about the ring wells installed by the PHE Division.

The answering deponent states that, the Forest Department, through the Divisional Forest Officer, Sonitpur West Division, and the Divisional Forest Officer, Western Assam Wildlife Division, have issued notices dated 29.06.24 to the Executive Engineer, Public Health Engineering Division 2, Sonitpur, which provides a 14-day period, after which an official complaint under Section 15(1) of the Van (Sanrakshan Evam Samvardhan) Rules 2023 will be filed with the Hon'ble Court having jurisdiction over the case.

Rajpal Singh
Principal Chief Conservator of Forest &
Head of Forest Deptt., Assam



Copies of the notices dated 29.06.24 are annexed herewith and marked as **Annexure-8** and **9**

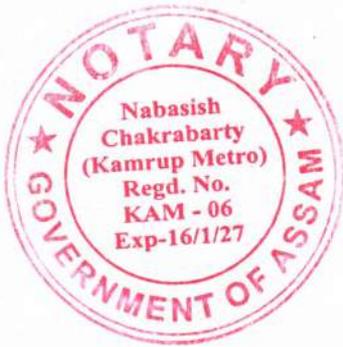
11. That the answering deponent as regard to the observation of the Hon'ble National Green Tribunal/ EZ, regarding removal of encroachments. The answering

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deponent states that, an area of 100 hectares inside the Sonai Rupai Wildlife Sanctuary has been successfully evicted by the DFO, Western Assam Wildlife Division. That efforts are on by the department to clear encroachments within the Wildlife Sanctuary on a priority basis.

A copy of the letter dated 17.05.24 along with photographs is annexed herewith and marked as **Annexure -10.**



Rajpal Singh

Principal Chief Conservator of Forest &
Head of Forest Force, Assam

That the answering deponent again reiterates that , Forest Department has been directed to prepare a comprehensive resettlement and rehabilitation plan for the encroachers in the Nameri National Park - Sonai Rupai Wildlife Sanctuary Conservation landscape. The department will submit the draft plan within three months, by the last week of September 2024. Additionally, the DFO, Sonitpur West Division and the DFO, Western Assam Wildlife Division have been asked to conduct a comprehensive survey on encroachment in coordination with the DC Sonitpur before submitting the draft plan.

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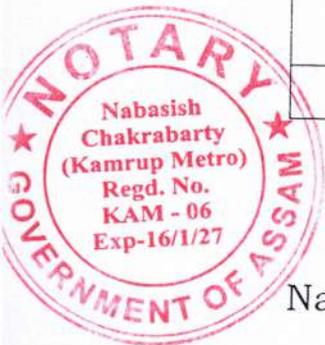
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That it is further state that the Nameri National Park and Sonai Rupai Conservation Landscape consists of the following originally notified Reserve Forests prior to the independence of the country: Naduar RF, Balipara RF, Senglimari RF, and Charduar RF. The current status of the area under encroachment is given below.

Rajpal Singh

Principal Chief Conservator of Forest &
Head of Forest Force, Assam

SL. No	Name of RF/PA	Total Area (in Ha)	Area under Encroachment (in Ha)
1	Sonai Rupai Wildlife Sanctuary	22,000.00	10,000.00
2	Charduar Reserve Forest	24,072.00	22,000.00
3	Balipara Reserve Forest	18,972.00	10,000.00
4	Senglimari Reserve Forest	339.86	200.00
5	Naduar Reserve Forest	8,141.00	8,041.00
	Total	73,524.86	50,241.00



In order to establish connectivity between Nameri National Park and Sonai Rupai Wildlife Sanctuary, the adjoining landscape must be connected. Since May 2021, the Forest Department has been actively pursuing an agenda to free wildlife areas of encroachment, as much as

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possible. So far, the department has cleared encroachments amounting to 10,000 hectares in various Reserve Forests and Protected Areas across the State. Regarding the recovery of areas in the Nameri-Sonai Rupai Wildlife Sanctuary landscape, the following areas have been reclaimed in the last two years: 24.4 hectares in Senglimari RF, 99.5 hectares in Naduar RF, 11 hectares in Balipara RF, and 100 hectares in Sonai Rupai Wildlife Sanctuary.

Rajpal Singh

Principal Chief Conservator of Forest &
Head of Forest Force, Assam

Further, it is noteworthy that the Satai Hills within the Balipara RF, covering 6122 hectares, was once a highly degraded area but is a critical habitat for wildlife and key to restoring connectivity between Nameri National Park and Sonai Rupai Wildlife Sanctuary. Over the past two years, the Forest Department has undertaken plantation activities covering 535 hectares, and a plantation of 335 hectares was undertaken in 2017-18. These efforts have provided a restored habitat for elephants and re-established connectivity between Nameri National Park and Sonai Rupai Wildlife Sanctuary to some extent.

The answering deponent further states that the draft comprehensive plan for this landscape would aim to



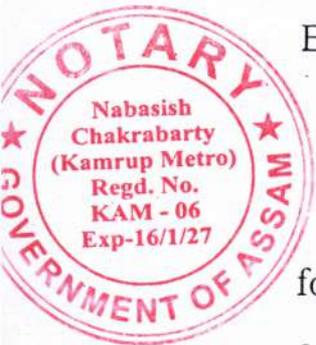
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provide a permanent solution for restoring the forest cover to a considerable extent. It is important to mention that the landscape is currently inhabited by over 300,000 people from Scheduled Castes, Scheduled Tribes, and Backward Classes who encroached on these tracts in large numbers during the late 1990s. These settlers have cleared lowland evergreen and semi-evergreen forest areas, making permanent houses, occupying large areas of forest, and cultivating commercial crops such as betel nut trees, coconut, rubber, and tea, alongside agricultural crops. These inhabitants, who have settled for more than two decades after migrating from other areas, have now filed a total of 23,028 claims under the FRA 2006 in Charduar RF, Balipara RF, and Sonai Rupai Wildlife Sanctuary.

Raypal Singh

Principal Chief Conservator of Forest &
Head of Forest Force, Assam



The Forest Department has opposed the issuance of forest land titles to these settlers on the grounds that they encroached on forest land, destroying pristine wildlife habitats and further degrading the ecosystem by planting commercial crops. The DLC committee of Sonitpur has rejected all 4157 claims from within the SRWLS in the DLC meeting held on 09.02.2024. Therefore, from the DLC's MOM, it is evident that the committee has now agreed to reject the claims of 4157 inhabitants inside the Sonai Rupai Wildlife Sanctuary. Further actions in this regard

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will be based on the comprehensive conservation landscape plan to be submitted by September.

A copy of the Minutes of Meeting (MOM) of the DLC dated 09.02.24 is attached in **Annexure-11**

12. That the statements made out in the paragraphs 2, 3 and 4 are true to the best of my knowledge and belief and statements made in paragraph 1,5,6,7,8,9 and 10 are matter of records and the rest are my respectful submissions before this Hon'ble Court.

Rajpal Singh
DEPONENT

Principal Chief Conservator of Forest &
Head of Forest Force, Assam

Identified by:

Santir Barua
Advocate

SOLEMNLY AFFIRMED and
declared before me by the
Deponent on being identified
by learned Advocate

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Regd. No. KAM - 06
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15 JUL 2024

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Annexure - 1



GOVERNMENT OF ASSAM
ENVIRONMENT & FOREST DEPARTMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER
SONITPUR WEST DIVISION:: TEZPUR

Email: dfo.t.sonitwest@gmail.com

No.FSWT/B/FC Act,1980/2024/ 4827-28

Date 29/06/2024

To

The District Mission Coordinator
Axom Sarba Shiksha Abhiyan (SSA)
Sonitpur, Tezpur

Sub: Complaint under Section 15(1) of Van (Sanrakshan Evam Samvardhan) Rules 2023 for Violating the Provisions of Forest (Conservation) Act, 1980 (Amended up to 2023) - reg.

Ref: 1) B/FCA,1980/114-15, dtd.09/01/2012

Sir,

Please refer to the subject and letter mentioned in the reference, this office has informed to your office that non-forestry activity can not be allowed inside the Reserved Forests area without obtaining prior permission from the competent authority. Despite of that, 33 Nos. of schools has been constructed within the Charduar Reserved Forests & Sonai Rupai Wildlife Sanctuary" which is considered a "non-forestry" activity under the Forest (Conservation) Act, 1980, as no permission has been obtained from the Central/State Government for these constructions.

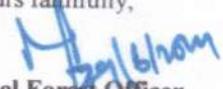
In this context, under Section 9(2) of the said rules, you are requested to provide the following details and documents within a fortnight:

1. Names and designations of the officer(s) who proposed the construction of Schools inside the Reserved Forests area.
2. Names and designations of the officer(s) who permitted the construction of Schools inside the Reserved Forests area.
3. Details of funds released so far for the construction of Schools.
4. Any reports, documents, statistics, or information related to the Schools established inside the Reserved Forests area.

An official complaint under Section 15(1) of the said rules will be filed before the Hon'ble Court for further action.

This is for your information and necessary action.

Yours faithfully,


Divisional Forest Officer
Sonitpur West Division, Tezpur

Copy to the District Commissioner, Sonitpur, Tezpur for favour of his kind information.


Divisional Forest Officer
Sonitpur West Division, Tezpur

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No.FSWT/A/FC Act,1980/2024/ 2243-46

Date: 29/06/2024

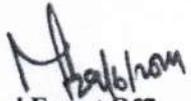
Copy to :

The Principal Chief Conservator of Forests, & Head of Forests Force Assam, Panjabari, Guwahati-37 for favour of his kind information.

The Addl. Principal Chief Conservator of Forests, (T), Upper Assam Zone, Jorhat for favour of his kind information.

The Chief Conservator of Forests & Nodal Officer (FC Act), Assam, O/o the Principal Chief Conservator of Forests, & Head of Forests Force Assam, Panjabari, Guwahati-37 for favour of his kind information.

The Chief Conservator of Forest, Northern Assam Circle, Tezpur for favour of his kind information.


Divisional Forest Officer
Sonitpur West Division, Tezpur


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Annexure-2



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
WESTERN ASSAM WILDLIFE DIVISION cum
THE FIELD DIRECTOR::NAMERI TIGER RESERVE DOLABARI:TEZPUR

EmailID:dfo.wawl@gmail.com

No. B/WAWL/FCA/Violation/Encroachment/2024/1136-37

Date: 29-06-2024

To,

The District Mission Coordinator
Sarba Shiksha Abhiyan (SSA)
Sonitpur, Tezpur.

Sub: Complaint under Section 15(1) of Van (Sanrakshan Evam Samvardhan) Rules 2023 for Violating the Provisions of Forest (Conservation) Act, 1980 (Amended up to 2023) - reg.

Ref: (1) This office letter No.B/WAWL/FCA Violation/2013/775-77 dated 08.05.2013
(2) This office letter No.B/WAWL/Sonai Rupai Wildlife Sanctuary/2016/750 dated 28.06.2016

Sir,

Please refer to the subject and letters mentioned in the reference. It has come to our attention that despite multiple show cause notices sent to your office regarding the "Construction of Schools within the Wildlife Sanctuary," which is considered a "non-forestry" activity under the Forest (Conservation) Act, 1980, no permission has been obtained from the Central Government for these constructions.

In this context, under Section 9(2) of the said rules, you are requested to provide the following details and documents within a fortnight:

1. Names and designations of the officer(s) who proposed the construction of schools inside the sanctuary area.
2. Names and designations of the officer(s) who permitted the construction of schools inside the sanctuary area.
3. Details of funds released so far for the construction of schools.
4. Any reports, documents, statistics, or information related to the schools established inside the sanctuary area.

An official complaint under Section 15(1) of the said rules will be filed before the Hon'ble Court for further action.

This is for your information and necessary action.

Encl: Toposheet Map of Sonai Rupai WLS.

Yours faithfully,

[Piraisoodan B., IFS]
Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

Copy to the District Commissioner, Sonitpur, Tezpur for favour of kind information and necessary action.

Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

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No. A/WAWL/FCA/Violation/Encroachment/2024/611-13

Date: 29-06-2024

Copy to the Principal Chief Conservator of Forests & Head of Forest Force, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Copy to the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Copy to the Chief Conservator of Forests & Nodal Officer (F.C. Act), Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

92°20'0"E

92°25'0"E

92°30'0"E

92°35'0"E

27°00'N

Sonai Rupai Wildlife Sanctuary

Toposheet of India overlay

Arunachal Pradesh

Arunachal Pradesh

SONAI RUPAI GAME SANCTUARY

SONAI RUPAI GAME SANCTUARY

SONAI RUPAI GAME SANCTUARY

CHARDUAH RESERVE FOREST

Sonitpur District

Sonitpur District

Legend

-  Satellite core
-  Sonai Rupai Wildlife Sanctuary

Coordinate System: GCS WGS 1984

Datum: WGS 1984

Units: Degree



0 1.75 3.5 7 Kilometers

26°55'0"N

26°55'0"N

26°50'0"N

26°50'0"N

92°20'0"E

92°25'0"E

92°30'0"E

92°35'0"E

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No. SSA/Sonitpur/CW/EGS/09-10/1928/ 299

Dated 01/07/2024

To

- (i) The Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reseve
- (ii) The Divisional Forest Officer,
West Assam, Sonitpur.

Sub :- Regarding Schools under Forest Area

Sir,

With reference to the subject cited above, I would like to inform you that there are 63 nos of schools in the forest area and more than 3000 (three thousand) children are studying in these schools, therefore immediate vacating of these schools would seriously impair the educational growth of these young minds. Unless the families of children are rehabilitated and new schools are made outside the sanctuary area , the existing schools may not be disturbed.

Thanking you.

Yours' faithfully,



(Kabita Kakati Konwar, ACS)
Addl. District Commissioner(Edn.)
Cum
District Mission Co-ordinator
SS, Sonitpur, Tezpur

No. SSA/Sonitpur/CW/EGS/09-10/1928/ 299

Dated 01/07/2024

Copy to –

1. PA to DC, Sonitpur, Assam



(Kabita Kakati Konwar, ACS)
Addl. District Commissioner(Edn.)
Cum
District Mission Co-ordinator
SS, Sonitpur, Tezpur



Annexure - 3

-21-

GOVERNMENT OF ASSAM
ENVIRONMENT & FOREST DEPARTMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER
SONITPUR WEST DIVISION:: TEZPUR

Email: dfo.t.sonitwest@gmail.com

No.FSWT/B/FC Act,1980/2024/ 4823-26

Date: 29/06/2024

To

The Executive Engineer,
Udalguri – Mazbat Irrigation Division,
Udalguri, (BTR)

Sub: Complaint under Section 15(1) of Van (Sanrakshan Evam Samvardhan) Rules 2023 for Violating the Provisions of Forest (Conservation) Act, 1980 (Amended up to 2023) – reg.

Ref: 1) FSWT/B/FCA,1980/Diversion Proposal/Genl/2023/266-67, dtd.19/01/2023
2) FSWT/B/FCA,1980/Diversion Proposal/Genl/2023/1297-99, dtd.13/03/2023
3) FSWT/B/FCA,1980/Violation/Genl/2023/1350, dtd.15/03/2023
4) FSWT/B/FCA,1980/Violation/Genl/2023/1348-49, dtd.15/03/2023

Sir,

Please refer to the subject and letters mentioned in the reference. It has come to our attention that despite multiple letters sent to your office regarding the "Construction of Sluice Gate at Siloni River within the Charduar Reserved Forests," which is considered a "non-forestry" activity under the Forest (Conservation) Act, 1980, no permission has been obtained from the Central Government for these constructions.

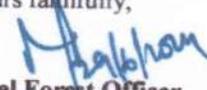
In this context, under Section 9(2) of the said rules, you are requested to provide the following details and documents within a fortnight:

1. Names and designations of the officer(s) who proposed the construction of Sluice Gate inside the Reserved Forests area.
2. Names and designations of the officer(s) who permitted the construction of Sluice Gate inside the Reserved Forests area.
3. Details of funds released so far for the construction of Sluice Gate.
4. Any reports, documents, statistics, or information related to the Sluice Gate established inside the Reserved Forests area.

An official complaint under Section 15(1) of the said rules will be filed before the Hon'ble Court for further action.

This is for your information and necessary action.

Yours faithfully,


Divisional Forest Officer
Sonitpur West Division, Tezpur

Copy to the District Commissioner, Sonitpur, Tezpur for favour of his kind information.


Divisional Forest Officer
Sonitpur West Division, Tezpur

No.FSWT/A/FC Act,1980/2024/ 2235-38

Date : 25/06/2024

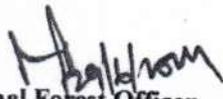
Copy to :

The Principal Chief Conservator of Forests, & Head of Forests Force Assam, Panjabari, Guwahati-37 for favour of his kind information.

The Addl. Principal Chief Conservator of Forests, (T), Upper Assam Zone, Jorhat for favour of his kind information.

The Chief Conservator of Forests & Nodal Officer (FC Act), Assam, O/o the Principal Chief Conservator of Forests, & Head of Forests Force Assam, Panjabari, Guwahati-37 for favour of his kind information.

The Chief Conservator of Forest, Northern Assam Circle, Tezpur for favour of his kind information.


Divisional Forest Officer
Sonitpur West Division, Tezpur

0/2



Latitude: 26°51'57"
Longitude: 92°35'55"
Altitude: 30.0±69 m
Accuracy: 7.7 m
Time: 06-29-2024 14:31
Note: Jairam Rabha

Powered by NoteCam



Latitude: 26°51'57"
Longitude: 92°35'54"
Elevation: 137.82±100 m
Accuracy: 11.4 m
Time: 06-29-2024 16:08
Note: Jairam Rabha

Powered by NoteCam



Latitude: 26°51'57"
Longitude: 92°35'55"
Elevation: 75.42±100 m
Accuracy: 11.1 m
Time: 06-29-2024 14:41
Note: Jairam Rabha

Powered by NoteCam







Latitude: 26°51'56"
Longitude: 92°35'50"
Elevation: 112.31±100 m
Accuracy: 12.7 m
Time: 06-30-2024 17:28
Note: Jairam Rabha

Powered by NoteCam



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Annexure - 5

GOVERNMENT OF ASSAM
ENVIRONMENT & FOREST DEPARTMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER
SONITPUR WEST DIVISION:: TEZPUR

Email: dfo.t.sonitwest@gmail.com

No.FSWT/B/FC Act,1980/2024/4823-24

Date: 29/06/2024

To

The Executive Engineer, PWD,
Tezpur, Naduar & Rangapara Territorial Road Division,
Sonitpur, Tezpur

Sub: Complaint under Section 15(1) of Van (Sanrakshan Evam Samvardhan) Rules 2023 for Violating the Provisions of Forest (Conservation) Act, 1980 (Amended up to 2023) – reg.

Ref: This office letter No. B/FCA,1980/SW/2016/1696-97, dtd.15/03/2016

Sir,

Please refer to the subject and letter mentioned in the reference, this office has informed to your office that non-forestry activity can not be allowed inside the Reserved Forests area without obtaining prior permission from the competent authority. Despite of that, the roads from Hugrajuli to Khawala center, Batasipur to Maoriapur, Batasipur to Abhoi Center has been constructed within the Charduar Reserved Forests & Sonai Rupai Wildlife Sanctuary" which is considered a "non-forestry" activity under the Forest (Conservation) Act, 1980, as no permission has been obtained from the Central/State Government for these constructions.

In this context, under Section 9(2) of the said rules, you are requested to provide the following details and documents within a fortnight:

1. Names and designations of the officer(s) who proposed the construction of roads inside the Reserved Forests area & Wildlife Sanctuary.
2. Names and designations of the officer(s) who permitted the construction of roads inside the Reserved Forests & Wildlife Sanctuary area.
3. Details of funds released so far for the construction of roads.
4. Any reports, documents, statistics, or information related to the roads established inside the Reserved Forests & Wildlife Sanctuary area.

An official complaint under Section 15(1) of the said rules will be filed before the Hon'ble Court for further action.

This is for your information and necessary action.

Yours faithfully,


Divisional Forest Officer
Sonitpur West Division, Tezpur

Copy to the District Commissioner, Sonitpur, Tezpur for favour of his kind information.


Divisional Forest Officer
Sonitpur West Division, Tezpur

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No.FSWT/A/FC Act,1980/2024/ 22 39-42

Date : 29/06/2024

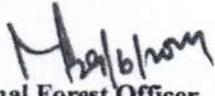
Copy to :

The Principal Chief Conservator of Forests, & Head of Forests Force Assam, Panjabari, Guwahati-37 for favour of his kind information.

The Addl. Principal Chief Conservator of Forests, (T), Upper Assam Zone, Jorhat for favour of his kind information.

The Chief Conservator of Forests & Nodal Officer (FC Act), Assam, O/o the Principal Chief Conservator of Forests, & Head of Forests Force Assam, Panjabari, Guwahati-37 for favour of his kind information.

The Chief Conservator of Forest, Northern Assam Circle, Tezpur for favour of his kind information.


Divisional Forest Officer
Sonitpur West Division, Tezpur


dc

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Annexure-6



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
WESTERN ASSAM WILDLIFE DIVISION cum
THE FIELD DIRECTOR::NAMERI TIGER RESERVE DOLABARI:TEZPUR



EmailID: dfo.wawl@gmail.com

No. B/WAWL/FCA/Violation/Encroachment/2024/1134-35

Date: 29-06-2024

To,

**The Executive Engineer,
Sonitpur State Road Division
Sonitpur, Tezpur.**

Sub: Complaint under Section 15(1) of Van (Sanrakshan Evam Samvardhan) Rules 2023 for Violating the Provisions of Forest (Conservation) Act, 1980 (Amended up to 2023) – reg.

Ref: (1) This office letter No.B/WAWL/Encroachment/2016/254-55 dated 17.03.2016
(2) This office letter No.B/WAWL/Encroachment/2016/344-45 dated 05.04.2016

Sir,

Please refer to the subject and letters mentioned in the reference. It has come to our attention that despite multiple show cause notices sent to your office regarding the "Construction of Roads/Bridges within the Sonai Rupai Wildlife Sanctuary," which is considered a "non-forestry" activity under the Forest (Conservation) Act, 1980, no permission has been obtained from the Central Government for these constructions.

In this context, under Section 9(2) of the said rules, you are requested to provide the following details and documents within a fortnight:

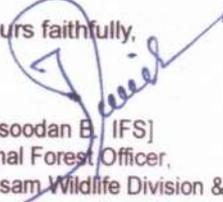
1. Names and designations of the officer(s) who proposed the construction of roads/bridges inside the sanctuary area.
2. Names and designations of the officer(s) who permitted the construction of roads/bridges inside the sanctuary area.
3. Details of funds released so far for the construction of roads/bridges.
4. Any reports, documents, statistics, or information related to the roads/bridges construction inside the sanctuary area.

An official complaint under Section 15(1) of the said rules will be filed before the Hon'ble Court for further action.

This is for your information and necessary action.

Encl: Toposheet Map of Sonai Rupai WLS.

Yours faithfully,


[Praisoodan B. IFS]
Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

Copy to the District Commissioner, Sonitpur, Tezpur for favour of kind information and necessary action.

Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

No. A/WAWL/FCA/Violation/Encroachment/2024/614-16

Date: 29-06-2024

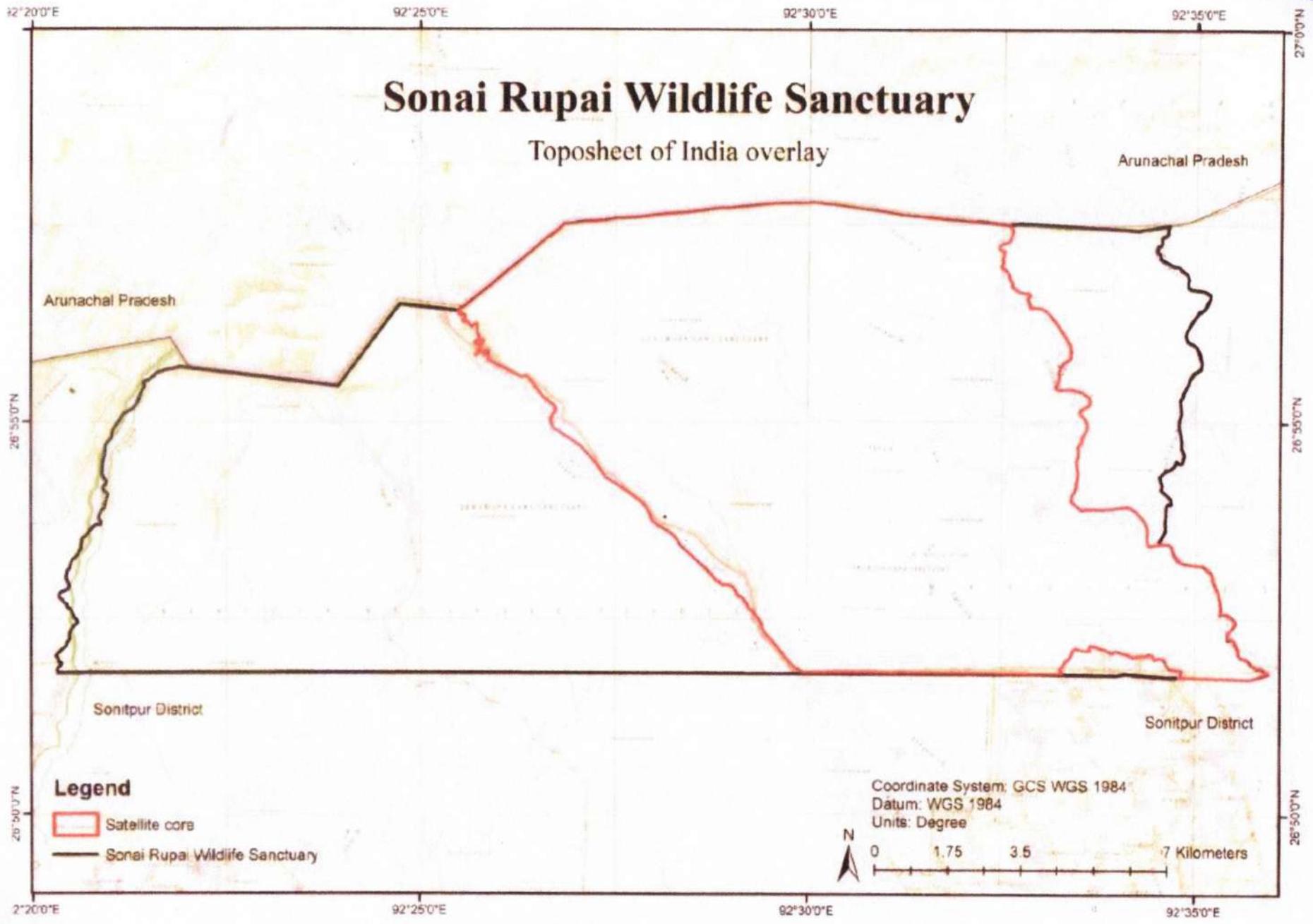
Copy to the Principal Chief Conservator of Forests & Head of Forest Force, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Copy to the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Copy to the Chief Conservator of Forests & Nodal Officer (F.C.Act), Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

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Annexure - 7



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
WESTERN ASSAM WILDLIFE DIVISION cum
THE FIELD DIRECTOR::NAMERI TIGER RESERVE DOLABARI:TEZPUR

EmailID: dfo.wawil@gmail.com

No. B/WAWL/FCA/Encroachment/2024/1140

Dated 29.06.2024

To,

District Commissioners
Sonitpur, Tezpur.

Sub:

Shifting of Polling Stations outside Sonai-Rupai Wildlife Sanctuary - reg.

Ref:

This office letter No. B/WAWL/Sonai Rupai WLS/2013/1437 dated 14.08.2013

Sir,

Please refer to the subject and letter mentioned in the reference. It is to inform you that there are 12 polling stations that fall within the notified areas of Sonai Rupai Wildlife Sanctuary, a map of which is annexed herewith for your reference.

Sl. No.	Name of School
1	Champa pathar L.P. School
2	Adabari LP school
3	Jathaipur LP school
4	Haldhibari LP school
5	Jordanpuri LP school
6	Rumajuli LP school
7	Saniabari LP school
8	Jiabari LP school
9	Dwmwilu Bodo LP school
10	Raikhungri LP school, Delasari
11	Jwunglari LP school, Ashrabari
12	Bineswar Brahma Memorial ME school, Laodungi

In light of numerous public complaints regarding the conduct of polling inside a Protected Area, which has become a source of embarrassment to the government, I hereby request your good office to shift all the polling stations outside the notified boundary of the Sonai Rupai Wildlife Sanctuary.

This is for your information and necessary action.

Encl: As mentioned above.

Yours faithfully,

[Piraisoodan B., IFS]
Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve
Dated 29.06.2024

No. A/WAWL/FCA/Encroachment/2024/620

Copy to the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve



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GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER::
WESTERN ASSAM WILDLIFE DIVISION, DOLABARI, TEZPUR

Phone: 0371-2268054 (Tel/Fax)

Email: dfo.wawl@gmail.com

No.B/WAWL/Sonai-Rupai WLS/2013/ 1437

Date:14/08/2013

To,
Circle officer
Dheklajuli Revenue Circle

Sub: List of polling stations/schools falling under Sonai-Rupai Wildlife Sanctuary
Ref: No. DRC:3.2008-10/103 Dated 18/07/2013

Sir,

As per our survey the following schools/ polling stations fall within the notified area of the Sonai-Rupai Wildlife Sanctuary.

Sl No	Name of the school
1	Champa pathar L.P. School
2	Adabari LP school
3	Jathampur LP school
4	Haldhibari LP school
5	Jordanpuri LP school
6	Rumaijuli LP school
7	Saniabari LP school
8	Jiabari LP school
9	Dwmwilu Bodo LP school
10	Rajkhungri LP school, Delasari
11	Jwunglari LP school, Ashrabari
12	Bineswar Brahma Memorial ME school, Laodungi

Further, as per the direction of Principle Chief Conservator of Forest (Wildlife), Assam, these polling stations have to be de-recognized considering the fact that these stations are located within the sanctuary area. A map containing the locations of these polling stations/ schools is enclosed herewith for your information and necessary action.

Yours Faithfully,

.. 14/8/13

(R.G. Garwad)
Divisional Forest Officer
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

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Annexure - 8



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
WESTERN ASSAM WILDLIFE DIVISION cum
THE FIELD DIRECTOR::NAMERI TIGER RESERVE DOLABARI: TEZPUR

EmailID: dfo.wawl@gmail.com

No. B/WAWL/FCA/Violation/Encroachment/2024/1138-39

Date: 29-06-2024

To,

The Executive Engineer,
PHE Division 2
Sonitpur, Tezpur.

Sub: Notice under Van (Sanrakshan Evam Samvardhan) Rules 2023 for Violating the Provisions of Forest (Conservation) Act, 1980 (Amended up to 2023) - reg.

Ref: This office letter No.B/WAWL/Solar Light/10/281 dated 03.04.2010

Sir,

Please refer to the subject and letters mentioned in the reference. It has come to our attention that despite our official letter sent to your office regarding the "Installation of Ring wells within the Sonai Rupai Wildlife Sanctuary," which is considered a "non-forestry" activity under the Forest (Conservation) Act, 1980, no permission has been obtained from the Central Government for these installations.

In this context, you are requested to provide the following details and documents within a fortnight:

1. Names and designations of the officer(s) who proposed the construction of roads/bridges inside the sanctuary area.
2. Names and designations of the officer(s) who permitted the construction of roads/bridges inside the sanctuary area.
3. Details of funds released so far for the construction of roads/bridges.
4. Any reports, documents, statistics, or information related to the roads/bridges construction inside the sanctuary area.

An official complaint under Section 15(1) of the said rules will be filed before the Hon'ble Court for further action.

This is for your information and necessary action.

Encl: Toposheet Map of Sonai Rupai WLS.

Yours faithfully,

[Piraisoodan B., IFS]
Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

Copy to the District Commissioner, Sonitpur, Tezpur for favour of kind information and necessary action.

Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

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No. A/WAWL/FCA/Violation/Encroachment/2024/617-19

Date: 29-06-2024

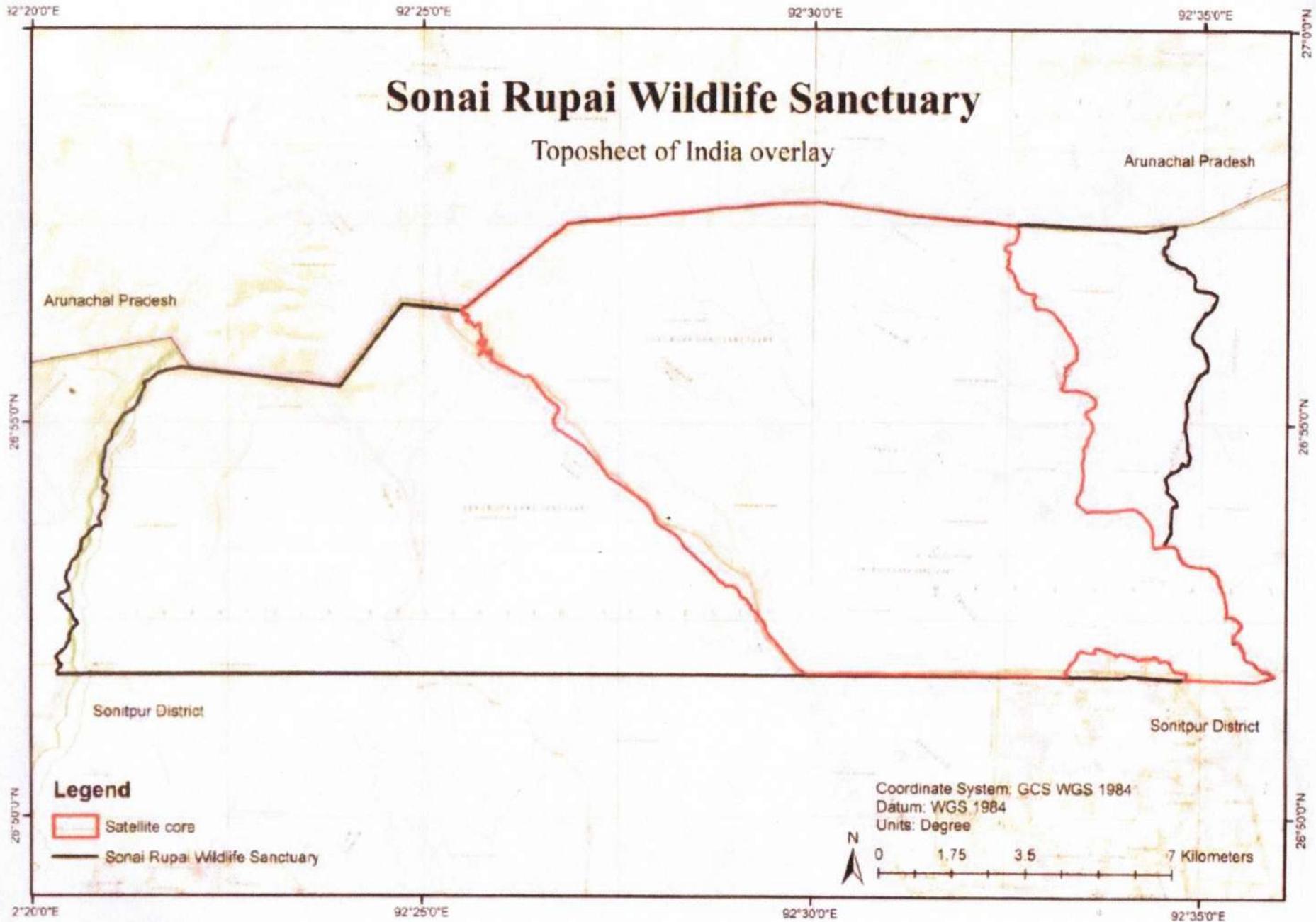
Copy to the Principal Chief Conservator of Forests & Head of Forest Force, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Copy to the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Copy to the Chief Conservator of Forests & Nodal Officer (F.C. Act), Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

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Annexure - 9

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GOVERNMENT OF ASSAM
ENVIRONMENT & FOREST DEPARTMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER
SONITPUR WEST DIVISION:: TEZPUR

Email: dfo.t.sonitwest@gmail.com

No. .FSWT/B/FC Act,1980/2024/829-30

Date : 29/06/2024

To

The Executive Engineer,
PHE Division 2
Sonitpur, Tezpur

Sub: Notice under Van (Sanrakshan Evam Samvardhan) Rules 2023 for Violating the Provisions of Forest (Conservation) Act, 1980 (Amended up to 2023) – reg

Ref: This office letter No. 1) B/Forest Royalty/3981-89, dated 29/03.2010
2) B/F.C.Act/4810, dtd.01/04/2010

Sir,

Please refer to the subject and letters mentioned in the reference. It has come to our attention that despite our official letter sent to your office regarding the "Installation of Ring wells within the Charduar Reserved Forests & Sonai Rupai Wildlife Sanctuary," which is considered a "non-forestry" activity under the Forest (Conservation) Act, 1980, no permission has been obtained from the Central Government for these installations.

In this context, you are requested to provide the following details and documents within a fortnight:

1. Names and designations of the officer(s) who proposed the construction of Ringwell inside the Reserved Forests & sanctuary area.
2. Names and designations of the officer(s) who permitted the construction of Ringwell inside the sanctuary area.
3. Details of funds released so far for the construction of Ringwell.
4. Any reports, documents, statistics, or information related to the roads/bridges construction inside the sanctuary area

An official complaint under Section 15(1) of the said rules will be filed before the Hon'ble Court for further action.

This is for your information and necessary action.

Yours faithfully,


Divisional Forest Officer
Sonitpur West Division, Tezpur

Copy to the District Commissioner, Sonitpur, Tezpur for favour of his kind information.


Divisional Forest Officer
Sonitpur West Division, Tezpur

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No.FSWT/A/FC Act,1980/2024/ 224750

Date : 29/06/2024

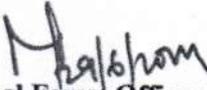
Copy to :

The Principal Chief Conservator of Forests, & Head of Forests Force Assam, Panjabari, Guwahati-37 for favour of his kind information.

The Addl. Principal Chief Conservator of Forests, (T), Upper Assam Zone, Jorhat for favour of his kind information.

The Chief Conservator of Forests & Nodal Officer (FC Act), Assam, O/o the Principal Chief Conservator of Forests, & Head of Forests Force Assam, Panjabari, Guwahati-37 for favour of his kind information.

The Chief Conservator of Forest, Northern Assam Circle, Tezpur for favour of his kind information.


Divisional Forest Officer
Sonitpur West Division, Tezpur

e/c



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
WESTERN ASSAM WILDLIFE DIVISION cum
THE FIELD DIRECTOR::NAMERI TIGER RESERVE DOLABARI:TEZPUR

EmailID:dfo.wawl@gmail.com

No. A/WAWL/Eviction/Encroachment/2024/436-37

Dated 17.05.2024

To,

The Principal Chief Conservator of Forests (Wildlife) &
Chief Wildlife Warden, Assam,
Aranya Bhawan, Panjabari, Guwahati-37

Sub: Eviction of 100 Hectares Area inside Sonai Rupai WLS - reg.

Sir,

With reference to the subject mentioned above, I am pleased to inform you that subsequent to the temporary takeover of Lama Camp, the Western Assam Wildlife Division has successfully evicted approximately 100 hectares of land near Lama Camp that was under encroachment. The encroached land was primarily used by local people for agricultural purposes and contained small temporary structures. (Photographs & Maps are annexed)

The area has now been taken over by the Western Assam Wildlife Division, and signboards indicating 'No Entry' will be placed along the road to prevent further encroachments. Detailed expenditure incurred during the eviction process shall be submitted as soon as possible.

This is for your information and necessary action, please.

Encl: As mentioned above.

Yours faithfully,

[Piraisoodan B., IFS]
Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

Copy to the Principal Chief Conservator of Forests & Head of Forest Force, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.

Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

No. B/WAWL/Eviction/Encroachment/2024/885-86

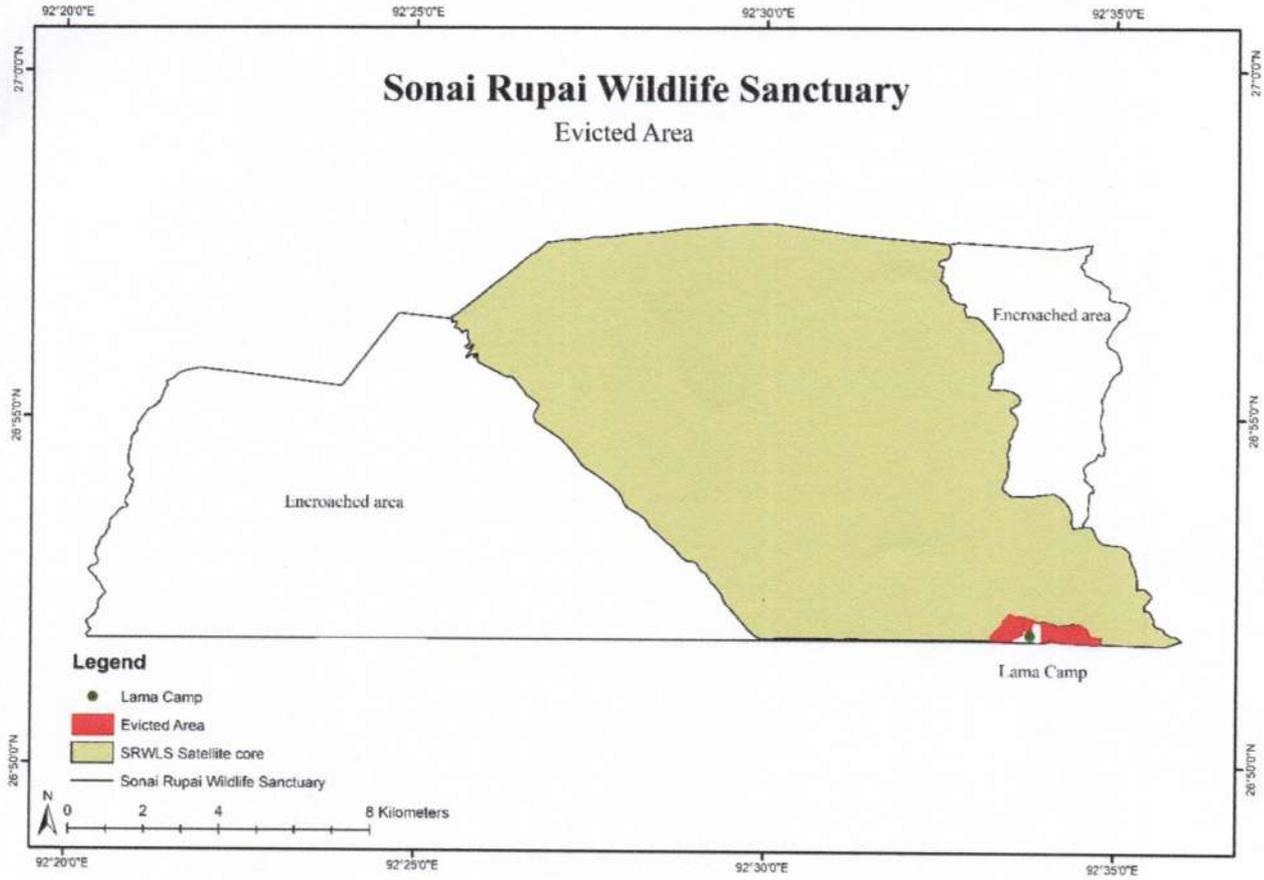
Dated 17.05.2024

Copy to:

1. The District Commissioner, Sonitpur, Tezpur for favour of kind information.
2. The DFO, Sonitpur West Division, Tezpur for favour of kind information and necessary action.

Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

1. Map:



2. Photographs:





MINUTES OF THE MEETING OF DISTRICT LEVEL COMMITTEE (DLC) UNDER FOREST RIGHTS ACT, 2006, SONITPUR HELD AT THE CONFERENCE HALL OF THE OFFICE OF THE DISTRICT COMMISSIONER, SONITPUR ON 09.02.2024 AT 11:00 A.M.

Venue: Conference Hall, Office of the District Commissioner, Sonitpur.

Date: 09.02.2024

Time: 11:00 A.M

A meeting of District Level Committee (DLC) under Forest Rights Act, 2006 (as amended) Sonitpur was held under the Chairmanship of District Commissioner, Sonitpur on 09.02.2024 at 11:00 A.M. at the Conference Hall of Office of the District Commissioner, Sonitpur. The Chairman, DLC, FRA,2006, Sonitpur welcomed all the members present in the meeting and solicited all kind of cooperation for success of the meeting.

(The Attendance Sheet is enclosed as Annexure I).

In the meeting the following points were discussed and decisions were made:

1. Till Today SDLC, Sonitpur has forwarded files from 23 (Twenty-Three) nos. of FRCs and also the Pending Claimants of First and Second Phase respectively, which includes Separate Lists for Considered and Un-Considered Claimants, Claim Forms and documents submitted by the Claimants. Documents submitted by them may be scrutinized and verified.
(The List of FRCs along with the No. of Claims is attached as Annexure II).
2. The total no. of Claims received is 2277 (Two Thousand Two Hundred Seventy-Seven), where no. of individual claims and no. of Community claims are 2101 (Two Thousand One Hundred One) & 176 (One Hundred Seventy-Six) respectively.
3. The DFO, Sonitpur West Division, Tezpur cum Member, DLC, FRA 2006, Sonitpur gave his valuable comments in implementing the Forest Rights Act, 2006 in Sonitpur District. The DFO mainly stressed on submission of proper satellite imagery data/GPS data from the Claimants, through which the DLC, FRA, 2006, Sonitpur can easily find out in which place/location the Claimant(s) is residing, and also can find out whether the Claimant(s) is genuinely living in Forest since 13th Dec, 2005 or not. The DFO mainly informed the Chairman, Member Secretary, and other Members of DLC, FRA, 2006 that in the matter of issuing Title Certificates to the Claimants, the Title Certificates should only be issued to the Claimants who have produced any 2 (Two) Govt. recognized documents prior to 13th Dec, 2005 as mentioned in rule no.13 of Forest Rights Act, 2006 Rules & Guidelines. The DFO further added that it should be ensured that after allotment of title for a particular area/plot of land, the claimant has to vacate any other plot/area occupied by him/her for which title has not been allotted.
4. The DFO, Western Assam Wildlife Division cum Field Director, Nameri Tiger Reserve, vide letter no. B/WAWL/FRA/Encroachment/2024/54 dated 05.01.2024, had requested the DLC to reaffirm the SDLC's recommendations of rejecting 4157 (Four Thousand One Hundred Fifty Seven) nos. of claims from inside the Sonai Rupai Wildlife Sanctuary. He had also provided satellite imagery of the encroachment that took place inside the Sanctuary. The DLC has hence decided that as per FRA Rule-2006 (as amended-2012) Chapter- III, 4(2) claims from inside the Sonai Rupai Wildlife Sanctuary are hereby **rejected**.
5. The Claimants those who are entitled for Title for land under occupation are abide to Rule-5 of Forest Right Rule-2006.

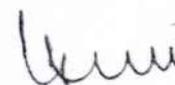
6. As per FRA Rule 12A (3), the reasons for rejection needs to be communicated to the concerned claimants. The DLC has decided to fix a date for the hearing as soon as possible and intimate the claimants and the concerned SDLC in writing, as well as through a notice. at a convenient public place in the village of the petitioner, at least fifteen days prior to the date fixed for the hearing, as per Rule 15(2).
7. The District Commissioner, Sonitpur cum Chairman, DLC; Addl. District Commissioner, Sonitpur cum Member Secretary, DLC, FRA, 2006, Sonitpur and DFO, Sonitpur West Division, Tezpur cum Member, DLC, FRA 2006, Sonitpur gave emphasis mainly on rule no.13 of Forest Rights Act, 2006 Rules & Guidelines. The Chairman also informed all the Members of DLC that the Claimants whose application forms will be approved for issuing Title Certificates; those approved claimants will have to submit a self affidavit.
8. The Chairman, DLC; Member Secretary, DLC; DFO, and other DLC Members verified the Lists, Sadar records, GPS data sheets, maps, and resolution etc. received in respect of 2277 (Two Thousand Two Hundred Seventy-Seven) nos. of Claims under Sonitpur District.
9. Finally, The District Commissioner, Sonitpur cum Chairman, DLC; Addl. District Commissioner, Sonitpur cum Member Secretary, DLC, FRA, 2006, Sonitpur; DFO, Sonitpur West Division, Sonitpur cum Member, DLC, FRA, 2006, Sonitpur including the other 3 (Three) Members of DLC, FRA 2006, Sonitpur who were present in the meeting scrutinized and verified the total 2277 (Two Thousand Two Hundred Seventy-Seven) nos. of Claims and out of that 1204 (One Thousand Two Hundred Four) nos. claims have been approved for allotment of titles.
10. The Committee also decided that those claims which have not been considered under FR Rule-13 may be given another chance to produce proper evidence against their claims in due course of time as per FR Act-2006 (as amended).
11. The meeting ended with vote of thanks from the chair.


 District Commissioner, Sonitpur
 cum
 Chairman, DLC, FRA, 2006
 Dated Sonitpur the 9th February, 2024

Memo No. ITDP(T) 499/FRAAct-06/DLC/ 5659-A

Copy to-

1. The Addl. District Commissioner, Sonitpur cum Member Secretary, DLC, FRA, 2006, Sonitpur for favour of kind information.
2. The Member Secretary, SDLC FRA, 2006, Sonitpur for favour of kind information.
3. The DFO, Western Assam Wildlife Division cum Field Director, Nameri Tiger Reserve, Sonitpur for favour of kind information.
4. The DFO, Sonitpur West Division, Tezpur cum Member, DLC, FRA, 2006 for favour of kind information.
5. The DFO, Sonitpur East Division, Sonitpur for favour of kind information.
6. All members concerned for information.
7. Office file.


 District Commissioner, Sonitpur
 cum
 Chairman, DLC, FRA, 2006